

Central Administrative Tribunal
Jabalpur Bench at Gwalior

1. OA No.87/2002
2. OA No.497/2002
3. OA No.506/2002

Gwalior, this the 30th day of October, 2003.

Hon'ble Mr. Shanker Raju, Member (J)

Hon'ble Mr. Sarveshwar Jha, Member (A)

OA No.87/2002

Santosh Kumar Sharma & Others

-Applicants

-Versus-

Union of India & Others

-Respondents

OA No.497/2002

Manoj Kumar Sharma

-Applicant

-Versus-

Union of India & Others

-Respondents

OA No.506/2002

Rajeev Kumar Sharma

-Applicant

-Versus-

Union of India & Others

-Respondents

For the applicants - Sh. M.P.S. Raghuvanshi

For the respondents - Sh. V.K. Bhardwaj and Sh. Sanjay Chandra

ORDER (O.A.L.)

Mr. Shanker Raju, Member (J):

After hearing the parties in view of the scheme which provides consideration for appointment on compassionate basis to the kith and kin of those whose land is acquired by the Government, case of applicants

—herein be considered in the light of the decision of this Court in OA-801/95 - Manoj Kumar Dwivedi v. Union of India & Others decided on 24.7.1998. This consideration would be on the basis of the representations to be made by applicants within two weeks from the date of receipt of the copy of this order and thereafter the respondents to consider the same within a period of two months from the date of receipt of such representations. The OAs stand disposed of accordingly. No costs.

Let a copy of this order be placed in the case file of each case.

Sd/-
(Sarveshwar Jha)
Member (A)

Sd/-
(Shanker Raju,
Member (J)

For the Secretary
30/10

To
Mr. V.K. Bhargava
Advocate
High Court of Madras
Chennai